

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

C.P.No.52/2002

Date of order: 12.9.2002

Jeev Raj Singh, S/o late Sh.Narain Singh, R/o House No.20,
Kesargarh, JNL Marg, Jaipur.

...Applicant.

Vs.

1. Sh.Tej Ram Sharma, P.C, Post Master General, C-Scheme, Jaipur.
2. Shri B.L.Meena, Asstt.Director (P), O/o Chief Postmaster General, Rajasthan Circle, Jaipur.

...Respondents.

Mr.Manish Bhandari - Counsel for applicant.

CORAM:

Hon'ble Mr.H.O.Gupta, Administrative Member

Hon'ble Mr.M.L.Chauhan, Judicial Member.

ORDER (ORAL)

Heard the learned counsel for the applicant.

2. This Contempt Petition has been filed for improper compliance of the order dated 13.3.02 in O.A No.544/01. It has been submitted that there was specific direction of the Tribunal with regard to re-consideration of the case on compassionate grounds.
3. During the course of hearing, the learned counsel for the applicant submitted that for substantive justice in matter, it would be necessary to file a separate O.A, instead of further pursuing the Contempt Petition. Accordingly, he seeks liberty to withdraw this C.P and to file a fresh O.A in this regard. In the circumstances, the Contempt Petition is dismissed as withdrawn. The applicant is at liberty to file a fresh O.A to agitate his grievances supported by case laws as he may consider necessary, subject to limitation.


(M.L.Chauhan)

Member (J).


(H.O.Gupta)

Member (A).